

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:341

ANSWERED ON:26.02.2013

FUNDS TO NGOS

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Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the funds allocated and released to various Non-Governmental Organisations (NGOs) and Voluntary Organisations (VOs) under different welfare schemes for Scheduled Castes during 2012-13, scheme wise, State/UT and NGO/VO-wise;
- (b) the number of persons benefited/likely to be benefited under these schemes during the said period, scheme-wise;
- (c) the details of achievements made under the said schemes during the last three years, scheme-wise; and
- (d) the method/procedure adopted by the Government for regulating and monitoring the flow of funds under the schemes?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK)

- (a) Under the scheme of "Grant-in-Aid to Voluntary Organisations working for Scheduled Castes", a sum of Rs.10,32,74,317/- has been sanctioned as on 31.01.2013. There is no provision to allocate funds NGO-wise. A statement of details of grants sanctioned to NGOs during the current financial year up to 31.1.2013 is at Annexure A
- (b) 15592.
- (c) During the last three years(2009-10 to 2011-12) a total financial assistance of Rs.6001.48 lakhs was released for covering about 85000 beneficiaries under the scheme of "Grant-in-Aid to Voluntary Organisations working for Scheduled Castes".
- (d) The Multi-Disciplinary Grant-in-Aid Committees constituted in the States/UTs are required to examine ground functionaries and suitability of the Voluntary Organisations for continuation of grant, through its field officers. Performance of various projects financially assisted under the scheme is generally annually assessed through inspections conducted by Officers of the State Governments. Utilization of Grant is monitored through Utilization Certificates, audited statements and annual inspection reports of the concerned State Government/UT Administration. Inspections are also carried out by officials of this Ministry, as and when required.